ITEM NO.13 COURT NO.2 SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47523/2018

(Arising out of impugned final judgment and order dated 31-07-2018 in LPA No. 2460/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE STATE OF HARYANA & ORS. Petitioner(s)

VERSUS

NARENDER PAL SINGH ARYA & ANR. Respondent(s)
(WITH APPLN(S). FOR CONDONATION OF DELAY IN FILING, EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-05-2019 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) **Mr. Arun Bhardwaj, AAG**
Mr. Ashish Pandey, Adv.
Mr. Gauran Bhardwaj, Adv.
Mr. Vishwa Pal Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Until further orders, the operation of the judgment and order passed by the High Court shall remain stayed.

Tag with SLP(C) Nos. 9947-9964/2016.

Signature Not Verified
Digitally signed by CHARANJEET KAUR
Date: 2019.05.06 16:50:23 IST
Reason:

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar